

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

F.60/DDMA/COVID-19/2021/Vol.II/507

Dated: 07.01.2022

To,

1. All District Magistrates of Delhi
2. Secretary, New Delhi Municipal Council
3. CEO, Delhi Cantonment Board
4. All Zonal Deputy Commissioners (North / South / East Delhi Municipal Corporation)

SUBJECT: COMPLIANCE OF DDMA ORDER NO. 500 DT. 28.12.2021 WITH REGARD TO OPENING OF SHOPS / ESTABLISHMENTS, MALLS AND WEEKLY MARKETS

Madam/Sir,

Reference is invited to the DDMA Order No. 500 dated 28.12.2021 which inter alia directs that Shops/establishments dealing with non-essential goods & services, malls and weekly markets shall be allowed to open with following conditions :

- a) In markets and market complexes, shops are allowed between 10 AM to 8 PM on odd-even basis viz. shops would open on alternate days depending on their shop number.
- b) In malls, shops are also allowed to open on odd- even basis viz shops would open on alternate days depending on their shop number between 10 AM to 8 PM.
- c) Only one authorised weekly market (up to the limit of 50% of the allowed vendors at normal time) per day per zone in all three Municipal Corporations / NDMC / Delhi Cantonment Board shall be allowed.

In this context, it has been observed that the aforesaid instructions/directions are not being properly followed by the shops, malls and weekly markets and found that shops are open without following the odd-even system. Further, it is also observed that more than one weekly market per day per zone are functioning and no information of permitted weekly markets i.e. weekly market per day per zone is available with the District Disaster Management Authorities and other authorities concerned for monitoring and enforcement.

It is, therefore, all District Magistrates, in coordination with all Zonal Deputy Commissioners (North/South/East Municipal Corporation), Secretary, NDMC and CEO,DCB shall ensure immediate and strict compliance of the following directions, in letter and spirit :-

- (i) All District Magistrates, through MTAs / Municipal Corporations, shall carry out the exercise of numbering of all shops under their jurisdiction within 24 hours and shall ensure that shops / establishments are open strictly as per odd-even system, as directed by DDMA. All District Magistrates shall maintain the documentary evidences (photographs / videos etc.) of the exercise of numbering in each market. The field functionaries should be instructed to monitor the same at ground level on daily basis and shall ensure strict enforcement without fail.
- (ii) It will be ensured that only one authorised weekly market (up to the limit of 50% of the allowed vendors at normal time) per day per zone shall be allowed to function in all three Municipal Corporations / NDMC / Delhi Cantonment Board. The District Magistrates shall obtain the list of all such permitted weekly markets in their respective jurisdiction from Zonal Deputy Commissioner of Corporations, Secretary, NDMC and CEO, DCB and shall inform to this office through email at ddma.ceo@gmail.com by 08.01.2022.
- (iii) All necessary actions/steps shall be taken to avoid over-crowding in the markets, malls, restaurants & bars, mandis, railway stations, bus-stops, ISBTs etc. and for strict compliance of COVID Appropriate Behaviour (CAB).

This issues with the approval of Pr. Secretary (Revenue)/Divisional Commissioner, GNCTD.

Yours faithfully,


(Kuldeep Singh Gangar)
Spl. CEO, DDMA

Copy for information to:-

1. SO to Chief Secretary, Delhi
2. Chairperson, New Delhi Municipal Council
3. Commissioner (South / North / East DMC)